SHRI SOMNATH CHATTERJEE Sir, let us have it by lunch time....(Interruptions) Will there be a discussion at all?

MR. SPEAKER: I have said a little while ago that I have received two notices, one from the Government and other from the Opposition.

....(Interruptions)

SHRI SRIBALLAV PANIGRAHI: Sir, will you not allow us? I would like to know whether you will allow us to speak on the subject or not.

MR. SPEAKER: Shri Panigrahi , I am trying to help you.

A very pertinent question has been asked by Shri Somnath Chatterjee. I have to clarify that matter. I have also received a notice of Motion for discussing the Jain Commission's report from Congress Party.

SHRI SOMNATH CHATTERJEE: It is very good.

MR. SPEAKER: Let us now take up item number 17. Shri P. Chidambaram to withdraw the Bill.

12.16 hrs.

INCOME-TAX (SECOND AMENDMENT) BILL

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move for leavel to withdraw a Bill further to amend the Income-tax Act, 1961.

MR. SPEAKER: The question is:

"The leave be granted to withdraw a Bill further to amend the income-tax Act, 1961"

The motion was adopted.

SHRI P. CHIDAMBARAM: Sir. I withdraw the Bill.

....(Interruptions)

SHRI PRITHVIRAJ D.CHAVAN (Karad): No, Sir. We will not allow it(Interruptions)

KUMARI MAMATA BANERJEE (Calcutta South): Sir, we will not support this Government...(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN (Karad): We will confirm whether the D.M.K. is indicted or not(Interruptions)

MR. SPEAKER: I now call Shri Ramakant D. Khalap.

12.17 hrs.

LEGISLATIVE COUNCILS BILL

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): Sir, I beg to move:

"That the Bill to provide for the creation of Legislative Councils for the States of Punjab and Tamil Nadu and for matter supplemental, incidental and consequential thereto, be taken into consideration.

Under article 169 of the Constitution, Parliament may, by law, provide, inter alia for the creation of Legislative Council, if the Legislative Assembly of the State passes a resolution to that effect by the majority of the total membership of the Assembly and by a majority of not less than two-thirds of the Members of the Assembly present and voting....(Interruptions)

MR. SPEAKER: What do you want?

SHRI PRADIP BHATTACHARYA (Serumpore): The D.M.K. must go.

DR. K.P. RAMALINGAM (Tiruchengode): Why should we go?....(Interruptions)

MR. SPEAKER: Dr. Ramalingam, let me deal with it

....(Interruptions)

MR. SPEAKER:Can you listen to me? You do not worry. I will deal with it

....(Interruptions)

MR. SPEAKER: What is it that you want? I am not able to understand it.

....(Interruptions)

MR. SPEAKER: I have not understood what you want. Do you want a discussion just now? I do not understand what you want.

....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: (Dumdum): Sir, this year we are celebrating fiftieth year of Independence.

KUMARI MAMATA BANERJEE (Calcutta South): Sir, we do not give any support to this Government. This Government has to resign. Otherwise they have to go.(Interruptions)